

Sixteenth Loksabha

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Title: Regarding the holistic development of tribal people of Tripura.

SHRI JITENDRA CHAUDHURY (TRIPURA EAST): Madam, the people of Tripura, under the leadership of CPI(M) and Gana Mukti Parishad, has been demanding for a long time for a total review of the provisions of the Sixth Schedule of the Constitution of India. The Sixth Schedule provisions of the Constitution promises holistic development of tribal people. Sixth Schedule is now enforced in four States of the North East, namely, Tripura, Assam, Meghalaya and Mizoram. It assures protection of land to the tribals for further preservation and development of ethnic language, culture and its age-old heritage, enhancement of livelihood and income of its people by optimal utilisation of its natural resources and ensuring overall development.

In the course of its existence for the last 36 years in Tripura in the shape of Tripura Tribal Areas Autonomous District Council (TTA-ADC), and more than six decades in Assam and Meghalaya, it is found that the existing provisions are inadequate to cope up with the call of the day. ... (*Interruptions*)

HON. SPEAKER: Dr. Kulamani Samal is allowed to associate with the issue raised by Shri Jitendra Chaudhury.

The House stands adjourned to meet again at 1300 hours.

**12 43 hrs**

*The Lok Sabha then adjourned till Thirteen of the Clock.*

*The Lok Sabha reassembled at Thirteen of the Clock*

(Hon. Speaker in the Chair)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा): महोदया, मैं कुछ कहना चाहता हूँ।

माननीय अध्यक्ष: नहीं-नहीं, अभी कुछ नहीं। जो जीरो ऑवर है, उसे शाम को 6 बजे के बाद ले लेंगे। मैं यह सोच रही हूँ कि अभी हम जीएसटी वाला बिल शुरू करें।

श्री मल्लिकार्जुन खड़गे : महोदया, आप जीएसटी बिल पर चर्चा शुरू कराइए, लेकिन...( व्यवधान)

माननीय अध्यक्ष: अब क्या हो गया है?

श्री मल्लिकार्जुन खड़गे : मेरा विषय राफेल डील के बारे में है।

...( व्यवधान)

माननीय अध्यक्ष: अभी जीएसटी बिल पर चर्चा शुरू करनी है। अभी राफेल डील आदि कुछ नहीं होगा।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : महोदया, आप हमें इस पर बोलने के लिए अलाऊ कीजिए। ...( व्यवधान)

माननीय अध्यक्ष: नहीं-नहीं, ऐसे निर्णय नहीं होता है।

...(व्यवधान)

**13 03 hrs**

### **MATTERS UNDER RULE 377\***

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members, who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally handover the text of the matter on the Table of the House within twenty minutes.

... (Interruptions)

Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time and the rest will be treated as lapsed.

... (Interruptions)